

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 742 of 2020

IN THE MATTER OF:

Trafigura India Pvt Ltd.

...Appellant

Versus

TDT Copper Ltd.

...Respondent

Present:

For Appellant: Mr. Krishnendu Datta, Sr. Advocate with Ms. Anjali Anchayil, Mr. Rahul, Mr. Varghese Thomas, Advocates.

For Respondent:

ORDER
(Through Virtual Mode)

02.09.2020: Apart from other issues raised in this appeal the question arising for consideration is whether the unpaid amounts under the Settlement Agreement qua claim in regard to operational dues would cease to be an 'Operational Debt'.

Issue notice upon Respondents. Appellant to provide mobile Nos./e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the matter 'for admission (after notice)' on **5th October, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Venugopal M.]
Member (Judicial)

[Shreasha Merla]
Member (Technical)

am/gc